

को यह सुझाव दिया गया है कि यदि दो या अधिक राज्यों के विधान मण्डल स्वीकृति देने वाले प्रस्ताव पारित करते ह, तो मुख्य मंत्रियों के विरुद्ध आरोपों के लिए केन्द्रीय लोकपाल के क्षेत्राधिकार के विस्तार हेतु विधायी क्षमता संसद द्वारा संविधान के अनुच्छेद 252 के अन्तर्गत अर्जित की जा सकती है और केन्द्रीय विधान में एक उपयुक्त उपबन्ध जोड़ा जा सकता है। अभी तक किसी भी राज्य ने ऐसा कोई प्रस्ताव पारित नहीं किया है।

लोकपाल और लोकायुक्त विधेयक को इस सुझाव के साथ राज्य सरकारों को परिचालित किया गया था कि इसके अधिनियमित हो जाने के पश्चात् राज्य विधान के लिए इसे एक नमूने के रूप में स्वीकार किया जाय। यह बतलाया गया था एक राज्य के लिए केवल एक लोकायुक्त केन्द्र में प्रस्तावित दो टायर वाली व्यवस्था के बजाए पर्याप्त सिद्ध हो सकता है। उपलब्ध सूचना के अनुसार केवल उड़ीसा सरकार ने "उड़ीसा लोकपाल तथा लोकायुक्त विधेयक" नाम से एक विधेयक अपने विधान मण्डल में पुरःस्थापित किया है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c) The Lokpal and Lokayuktas Bill deals with the Centre's needs alone. It has been suggested to the State Governments that if the legislatures of any two or more States pass consenting resolutions, legislative competence for extending the Central Lokpal's jurisdiction to allegations against Chief Ministers can be acquired by Parliament under article 252 of the Constitution and a suitable provision inserted in Central legislation. So far, no State has passed such a resolution.

The Lokpal and Lokayuktas Bill was circulated to the State governments with the suggestion that it might after enactment, be adopted as a model for State legislation. It was pointed out that a single Lokayukta for a State might prove adequate instead of the

†[] English translation.

2-tier machinery proposed at the Centre. According to the information available, only the Government of Orissa has introduced a Bill styled "The Orissa Lokpal and Lokayuktas Bill" in its Legislature.]

FREE TRAVEL ON AIR INDIA AND INDIAN AIRLINES

161. SHRI BALACHANDRA MENON :

SHRI M. V. BHADRAM :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the categories of officers and other persons who are entitled to free travel on Air-India and Indian Airlines ;

(b) the Departments to which they belong ;

(c) the number of persons of the above categories who have availed of such facilities during the last three years ; and

(d) the amount involved therein?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b) The regulations framed by both Air-India and Indian Airlines provide for the grant of free/concessional passages to all their employees, subject to availability of seats after meeting passenger demands. The two Corporations are also obliged to give free passages to the employees of other airlines and other categories of persons as are provided for I.A.T.A. resolution No. 200.

(c) and (d) The information is not readily available.

ENQUIRY INTO DEATH OF SHRI LAL BHADUR SHASTRI

162. SHRI N. G. GORAY. : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken any decision recently to appoint an enquiry commission to go into the causes of death of late Shri Lal Bahadur Shastri ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

12 Noon

EXPRESSION OF SENSE OF RELIEF AT PRESIDENT'S ESCAPE FROM ACCIDENT IN BHUTAN

MR. CHAIRMAN : Hon. Members must have read in this morning's papers about the accident which occurred in Bhutan. On behalf of the House I express distress at this accident and I also express an immense sense of relief on the providential escape of the President and the King of Bhutan. I express grief at the death of Shri Pankaj Sharma, a member of the President's party, who was involved in that accident. I hope I am expressing the feelings of the House.

HON. MEMBERS : Yes, Yes.

FREE SUPPLY OF STATEMENTS TO MEMBERS RELATING TO QUESTIONS

SHRI PITAMBER DAS (Uttar Pradesh) : Sir I have a small submission to make and it is this. The question was raised sometime back also that the information with regard to the questions that are laid on the Table of the House, if they are made available to the Members also, then it would very much facilitate matters because they would be prepared with the supplementaries. The practice prevailing in most of the States, and I know definitely about Uttar Pradesh, is that all the answers that are to be orally given in the House, all of them in the written form are placed on the Tables of every Member of the House. That is the usual practice there. Even if we do not accept the very same practice, we should evolve some such method. The statements particularly should be made available to all the Members beforehand.

MR. CHAIRMAN : Which statement? Answers to questions?

SHRI PITAMBER DAS : Regarding questions the information is often laid

on the Table of the House. The Minister often says that the information is laid on the Table of the House.

MR. CHAIRMAN : I see.

SHRI PITAMBER DAS : That information may be made available to us.

MR. CHAIRMAN : I will look into it. But so far as my information goes it is put in the desk of the Member.

HON. MEMBERS : No, no.

MR. CHAIRMAN : I will look into it. I will make a statement about it later on.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

GROWING NAXALITE ACTIVITIES IN WEST BENGAL

श्री जगदीश प्रसाद माथुर (राजस्थान) : पश्चिमी बंगाल में नक्सलपरिधियों की बढ़ती हुई गतिविधियों तथा विशेष रूप से शिक्षा संस्थाओं पर उनके आक्रमणों, गांधी साहित्य के जलाए जाने, गांधी जी के चित्रों को क्षति पहुंचाये जाने, स्टेट्समेन, कलकत्ता को उनकी धमकी और अनेक रेड गार्ड यूनिटों को मिला कर एक 'मुक्ति सेना' बनाये जाने के उनके प्रयास के समाचार की ओर मैं गृह-कार्य मंत्री का ध्यान दिलाता हूँ।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Mr. Chairman, Government are feeling deeply concerned over the recent incidents of violence and vandalism committed by extremist elements in West Bengal, particularly in Calcutta. Only day before yesterday there was a serious incident in the Cossipore area of Calcutta when some extremists attacked a police jeep with high explosive bombs resulting in the death of the second officer in charge